

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1138(ND)2018

CORAM:

**PRESENT: MS. SAROJ RAJWARE
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.09.2019.**

**NAME OF THE COMPANY: M/s R J Packwells Pvt. Ltd. V/s. M/s. Nibula
Print And Pack Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: U/s 9 of IBC Code,2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present:

Mr. Ishwar Mohapatra, Advocate for the Petitioner

ORDER

Pursuant to the directions given to the COC, a meeting was conveyed on 28th September, 2019. The minutes of meeting are taken on record. Let a copy of the minutes be circulated to all Resolution Applicants digitally. As per the resolution passed by the COC they have rejected all three resolution plans received which were listed for consideration as item no. 4 on agenda. The resolution applicant have impugned the said directions on ground that the decision was very arbitrary. Be that as it may, the question before this Bench is about exercise of any discretion of an adjudicating authority in questioning the decision of the COC in this matter. Let reply be filed by all resolution applicant. Since the CIR period can be extended and it should be the endeavor to bring ^{around} ~~about~~ the business of the Corporate Debtor, any amended resolution plan shall be taken into consideration and shall be placed by the RP before the COC for further consideration.

[Dilshad]

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To come up on 14th October, 2019.

 Sdr

(Saroj Rajware)
Member (T)

 Sdr

(Ina Malhotra)
Member (J)